

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. SUPREME ENGINEERING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Supreme Engineering Limited
2.	Date of incorporation of corporate debtor	21-12-1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1987PLC043205
5.	Address of the registered office and principal office (if any) of corporate debtor	R-223, MIDC Complex, Thane, Belapur Road, Rabale, Navi Mumbai, Maharashtra, India - 400701.
6.	Insolvency commencement date in respect of corporate debtor	23-06-2026
7.	Estimated date of closure of insolvency resolution process	19-12-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S Gopalakrishnan IBBI/IPA-002/IP-N00151/2017-2018/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East)-400077 E-mail: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East)-400077 Email: supremeengineering.cirp@gmail.com
11.	Last date for submission of claims	08-07-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

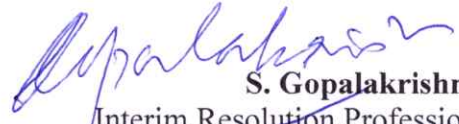


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Supreme Engineering Limited** on 23.06.2026.

The creditors of **M/s. Supreme Engineering Limited** are hereby called upon to submit their claims with proof on or before 07.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



S. Gopalakrishnan

Interim Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00151/2017-2018/10398

AFA Valid Till: 31/12/2026

Date: 25.06.2026

Place: Mumbai



CENTRAL RAILWAY
BHUSAWAL DIVISION
Notice Inviting E-Tenders

Tender No. :- BSL-L-W-54-2026 :-

1) Name of work: Electrification work in connection with Development of Track machine siding at Shirud station.,

2) Estimated Cost : 29,86,617; 3) Last Date & time for closing of tender: 15/07/2026 at 15:00 Hrs. 4) Website particulars : <https://www.ireps.gov.in>

Travel safely, Avoid footboard travelling

COSMOS CO-OP. BANK LTD.
(Multi-State Scheduled Bank)
Enriching Life!

Registered Office : 'Cosmos Bhavan', Plot No. 6, ICS Colony, University Road, Ganeshkhind, Shivajinagar, Pune - 411007.
Phone : 020-67086708

PREMISES FOR SELL

Premises is on sell on "As is where is" & "As is what is" basis.

Sr. No.	Details of the Property
1.	All that piece of parcel of land admeasuring 235.69 Sq. yds Collector of Land Revenue under Pension & Tax Collector's Old No.136 & New No.1100 old Survey No.154 & New Survey No.1509 and Cadastral Survey No.1178 New Street Nos. 17/21 of Bhuleshwar Division, with Entire Ground + 4 upper Floors building name as Kanchwala Building, Admeasuring 8905 Sq. ft. built up area (i.e. 827.30 Sq. mtr.), Vitthalwadi, Kalbadevi, Zaveri Bazar, Mumbai - 400002 (1 st Floor is in Bank possession and 2 nd , 3 rd & 4 th floor are in possession of permanent tenant)

The interested parties should send their proposals in a sealed envelope, till 03/07/2026, to the Registered Office : 'Cosmos Bhavan', Plot No. 6, ICS Colony, University Road, Ganeshkhind, Shivajinagar, Pune - 411007.
Please clearly mention 'Purchase of Premises' on the envelope.
Contact: Mr. Umesh Purandare (Mobile: 9011070068)
Date : 24/06/2026 Sd/-
Place: Pune Managing Director

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONIVSKP 2026023, Dated : 17.06.2026

NAME OF WORK: JEPYRE-MALKANGIRI NEW BG RAILWAY LINE: DESIGN & CONSTRUCTION OF NEW BG RAILWAY LINE FROM KM 69.60 TO KM 125.18 INVOLVING EARTHWORK IN FORMATION, EMBANKMENT CUTTING, BLANKETING, SIDE DRAINS, CATCH WATER DRAINS, MINOR BRIDGES, MAJOR BRIDGE, ROAD UNDER BRIDGE (RUBS), ROAD OVER BRIDGE (ROB'S), PROTECTION WORKS, PIWAY TRACK WORKS WITH CONTRACTOR'S OWN MATERIALS (EXCEPT NEW/SH RAILS) CONSTRUCTION OF PLATFORMS, STATION BUILDINGS, SERVICE BUILDINGS, SP/SSP BUILDINGS AND RESIDENTIAL BUILDINGS, WATER SUPPLY, INDOOR AND OUTDOOR ELECTRIFICATION, PROVISION OF 1X25 KV CONVENTIONAL TYPE OHE, PROVISION OF 2 NOS. TSS, 1 NO SP, CONSTRUCTION OF NEW SUB-STATIONS, ELECTRIFICATION OF STATION BUILDING, CIRCULATING AREAS, FOBS, PFS, QUARTERS, GOOMTIES, MODIFICATION/ CONVERSION TO UNDERGROUND FOR OVERHEAD ELECTRICAL HT/LT POWER LINE CROSSINGS ETC. ON EPC BASIS IN RAYGADA DIVISION OF EAST COAST RAILWAY.

Approx. Cost of the Work : ₹ 98962.94 Lakh, EMD : ₹ 19,79,25,900/-, Completion Period of the Work : 913 (Nine Hundred Thirteen) Days.

Tender Closing Date & Time : At 12:00 hrs. of 16.09.2026.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ PR-100/CJ-26-27 Sd/- Bhubaneswar

E-AUCTION SALE NOTICE
(Under Insolvency and Bankruptcy Code, 2016)

VIRGO HOME DEZINER PRIVATE LIMITED (IN LIQUIDATION)
CIN: U52609MH2010PTC241562
REG. OFFICE: Godown No.1 Building No.183, Jumbeshed Godown, Village Gundavli, Taluka Bhiwandli, Thane, Mumbai -421302 Contact No: 022 20821220

Notice is hereby given by the undersigned to the public in general for sale of assets of Virgo Home Deziner Private Limited (IN LIQUIDATION) in terms of Hon'ble NCLT, Mumbai Bench order dated 30th August, 2021, through E-Auction as per details mentioned in the table below. The assets of the Corporate Debtor are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" without any kind of representation, warranty or indemnities. The Sale as aforesaid shall take place through online e-auction service provider PSB Alliance via portal <https://bbi.baanknet.com> on 15th July, 2026 between 12:00 PM to 02:00 PM.

Description of Assets	Reserve Price (In Rs.)	EMD (In Rs.)	Incremental Value (In Rs.)
Furniture/ Home Décor Items & Accessories held as Inventory lying in Creativity Mall at Kalyani Nagar, Pune.	6,07,500	60,750	10,000

Last date for inspection/ due diligence of assets	Thursday, 09th July 2026, 11.00 am to 05.00 pm
Last date for submission of eligibility documents on the Baanknet Portal	Saturday, 11th July, 2026
Last date for submission of EMD	Monday, 13th July, 2026
E-Auction Date and Time	Wednesday, 15th July 2026 from 12.00 PM to 02.00 PM
Declaration of Highest Bidder	Wednesday, 15th July, 2026
Declaration of Successful Bidder	Wednesday, 22nd July, 2026

a. EMD to be deposited mandatorily using e-wallet through baanknet and no intimation to be given to the Liquidator.
b. Interested qualified bidders may refer to the complete E-Auction Process Document containing detailed terms and conditions of online E-Auction, Eligibility Criteria, Declaration by Bidders, EMD requirement, etc. The document is available on the website of <https://bbi.baanknet.com> or by sending an email to the Liquidator on viyayp.lulla@rediffmail.com.
c. Bidders interested in participating in the auction are requested to upload all the relevant documents on the e-auction portal itself. All correspondence with the bidders shall be conducted only through the auction platform.
d. The Liquidator shall have a right to accept or cancel or extend or modify, etc. any terms and conditions of E-Auction (or) the Liquidator can cancel the e-auction at any time. The Liquidator reserves the rights to reject any bids at any point of time without giving any reasons whatsoever.
e. Prospective Bidders must submit an undertaking confirming that they do not suffer from any ineligibility under Section 29A of IBC 2016, as applicable. If a bidder is found ineligible at any stage, the EMD shall be forfeited.
f. For e-auction process, details or assistance, bidders may contact the IBBI [Baanknet Helpdesk](mailto:BaanknetHelpdesk@psballiance.com) back-end team at support@baanknet@psballiance.com or Mobile No. +91 82912 20220.
g. Extension/ Corrigendum to this auction notice will be notified on <https://bbi.baanknet.com> website & no separate paper publication will be issued. Interested bidders are requested to kindly visit <https://bbi.baanknet.com> auction website.
Place: MUMBAI
Date : 25th June, 2026

Vijay P Lulla
Liquidator - VIRGO HOME DEZINER PRIVATE LIMITED
Reg No.: IBBI/PA-001/IP-P00323/2017-18/10593
AFA: AA1/10593/02/300627/109089/Valid Till 30.06.2027
Address: 203B, Arcadia Building, NCPA Marg, Nariman Point, Mumbai-400021.
Email ID: viyayp.lulla@rediffmail.com Contact No: 022 20821220

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUPREME ENGINEERING LIMITED

Relevant Particulars

1. Name of corporate debtor	M/s. Supreme Engineering Limited
2. Date of incorporation of corporate debtor	21-12-1987
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1987PLC043205
5. Address of the registered office and principal office (if any) of corporate debtor	R-223, MIDC Complex, Thane, Belapur Road, Raibale, Navi Mumbai, Maharashtra, India - 400701.
6. Insolvency commencement date in respect of corporate debtor	23/06/2026
7. Estimated date of closure of insolvency resolution process	19-12-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan IBBI/PA-002/IP-N00151/2017-2018/10398
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203, The Ghastopkar Nilkanth CHS, Jethabhai Lane, Ghastopkar (East)-400077 E-mail: gop33.p@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203, The Ghastopkar Nilkanth CHS, Jethabhai Lane, Ghastopkar (East)-400077 E-mail: supremengineer@rediffmail.com
11. Last date for submission of claims	08/07/2026
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	https://bbi.gov.in/home/downloads
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Supreme Engineering Limited on 23.06.2026.

The creditors of M/s. Supreme Engineering Limited are hereby called upon to submit their claims with proof on or before 08.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
S. Gopalakrishnan
Interim Resolution Professional
Reg. No.: IBBI/PA-002/IP-N00151/2017-2018/10398
AFA Valid Till: 31/12/2026

Date: 25.06.2026
Place: Mumbai

JUPITER LIFE LINE HOSPITALS LIMITED
Corporate Identity Number: L85100MH2002PLC137908
Registered Office: 1004, 10th Floor, 360 Degree Business Park, Maharana Pratap Chowk, LBS Marg, Mulund (West), Mumbai - 400 080, Maharashtra, India.
Corporate Office: Jupiter Hospital, Eastern Express Highway, Thane (West), Mumbai— 400 601 Maharashtra, India. Telephone: +91 22 6297 6630
Email: investor.relations@jupiterhospital.com Website: www.jupiterhospital.com

NOTICE OF THE 24TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 24th Annual General Meeting ("AGM") of the members of the Company will be held on Friday, July 17, 2026, at 11.00 A.M IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with all applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of ("SEBI") to transact the businesses as set out in the Notice of AGM.

In terms of the said MCA Circulars and SEBI Circulars, the Notice of the 24th AGM and the Annual Report for the Financial Year 2025-26, has been sent on Monday, June 22, 2026 to all the members on their registered email ids, registered with the Company/Depository Participant(s)/RTA (KFin Technologies Limited). The notice of the 24th AGM (www.jupiterhospital.com) and the Annual Report 2025-26 (www.jupiterhospital.com) are also available on the Company's website at www.jupiterhospital.com the website of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the NSDL's website at www.evoting.nsdl.com. However, the members may request a physical copy of the Notice and Annual Report from the Company in case they wish to obtain the same by sending a request at: cs@jupiterhospital.com

Additionally, pursuant to Regulation 36(1)(b) of the SEBI Listing Regulations, a letter is also being sent to those Members whose email addresses are not registered, providing the web-link, where the Annual Report for FY 2025-26 can be accessed.

The Company is pleased to provide its members the facility to exercise their right to vote on the resolutions proposed to be passed at the 24th AGM by remote e-voting and e-voting during the AGM. The Company has engaged the services of NSDL for providing its members the facility of remote e-voting and e-voting during AGM and the detailed procedures have been provided in the notice of AGM.

The remote e-voting period shall commence on Tuesday, 14th July, 2026 at 9.00 A.M. IST and end on Thursday, 16th July, 2026 at 5.00 P.M. IST. The remote e-voting module shall be disabled for voting thereafter by NSDL. Once the vote on a resolution is cast by the members, the members shall not be allowed to change it subsequently.

The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date i.e Friday 10th July 2026. A member whose name is recorded in the Register of Members/Beneficial owners as on the cut-off date shall only be entitled to avail the facility of remote e-voting/e-voting at the 24th AGM and a person who is not a member as on the cut-off date should treat the notice of AGM for information purpose only.

Members who have already cast their votes by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again.

Any person who acquires shares and becomes a member of the Company after dispatch of notice and holding shares as on cut-off date i.e. Friday, 10th July, 2026 may obtain login Id and password by sending a request over email at evoting@nsdl.com mentioning demat account number/folio number, PAN, Name and registered address. However, Members who are already registered with NSDL for e-voting can use their existing User id and Password for casting their vote through remote e-voting/e-voting at the AGM.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for the members available at www.evoting.nsdl.com or contact NSDL at evoting@nsdl.com/call on 022 - 4886 7000 and 022 - 2499 7000 or contact Mr. Amit Vishal, Deputy Vice president at amitv@nsdl.com or Ms. Pallavi Mhatre, Senior Manager at pallavid@nsdl.com or Ms. Prajakta Pawle, Officer at prajaktap@nsdl.com or send their queries to NSDL at their address: 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051.

THE SPECIAL RECOVERY OFFICER
Authorised U/Section 156(1) of M.C.S.Act 1960 and there under Rule 107 of M.C.S.Rule 1961

Attached To The Shivkrupa Sahakari Patpedhi Ltd., Mumbai,
Alps Height, First Floor, Dr. R.P. Road, Opp. 396 Bus Stop, Mulund (W) 400 080.

FORM "2"
[See sub-rule (11)(d-1) of rule 107]
POSSESSION NOTICE FOR IMMovable PROPERTY

Whereas the undersigned being the Special Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated 21/08/2023 calling upon the judgment debtors 1. MR. GANESH RAMESH SAKAT 2. MR. SURESH RAMESH SAKAT 3. MRS. PRAMILA SURESH SAKAT AND 4. SMT. JAYASHREE PANDURANG SAKAT to repay an amount mentioned in the notice being Rs. 6,91,844/- within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated 08/09/2023 and attached the property described herein below.

The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107 [11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961, on this 23/06/2026

The judgment debtors Mr. GANESH RAMESH SAKAT, MR. SURESH RAMESH SAKAT, MRS. PRAMILA SURESH SAKAT AND SMT. JAYASHREE PANDURANG SAKAT in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount Rs 6,53,329/- (Rupees SIX LAKH FIFTY THREE THOUSAND THREE HUNDRED TWENTY NINE ONLY) and interest thereon.

Description of the Immovable Property

PROPERTY NO. 1	RAHUL NAGAR 1, DURGA ROAD, MULUND COLONY, MULUND (WEST) - 400 082 AREA - 225 SQ. FT. ELECTRICITY BILL CONSUMER NO. 000090730631
PROPERTY NO. 2	RAHUL NAGAR 1, DURGA ROAD, MULUND COLONY, MULUND (WEST) - 400 080 ELECTRICITY BILL CONSUMER NO. 000095096492

(SURYAKANT P. KUMBHAR)
SPECIAL RECOVERY OFFICER
Authorised U/section 156(1) of M.C.S.A Act 1960 and there under Rule 107 of MCS Rules 1961

Date : 23/06/2026
Place : MULUND

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUPREME ENGINEERING LIMITED

Relevant Particulars

1. Name of corporate debtor	M/s. Supreme Engineering Limited
2. Date of incorporation of corporate debtor	21-12-1987
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1987PLC043205
5. Address of the registered office and principal office (if any) of corporate debtor	R-223, MIDC Complex, Thane, Belapur Road, Raibale, Navi Mumbai, Maharashtra, India - 400701.
6. Insolvency commencement date in respect of corporate debtor	23/06/2026
7. Estimated date of closure of insolvency resolution process	19-12-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan IBBI/PA-002/IP-N00151/2017-2018/10398
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203, The Ghastopkar Nilkanth CHS, Jethabhai Lane, Ghastopkar (East)-400077 E-mail: gop33.p@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203, The Ghastopkar Nilkanth CHS, Jethabhai Lane, Ghastopkar (East)-400077 E-mail: supremengineer@rediffmail.com
11. Last date for submission of claims	08/07/2026
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	https://bbi.gov.in/home/downloads
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Supreme Engineering Limited on 23.06.2026.

The creditors of M/s. Supreme Engineering Limited are hereby called upon to submit their claims with proof on or before 08.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
S. Gopalakrishnan
Interim Resolution Professional
Reg. No.: IBBI/PA-002/IP-N00151/2017-2018/10398
AFA Valid Till: 31/12/2026

Date: 25.06.2026
Place: Mumbai

Motilal Oswal Home Finance Limited
Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email :- hfquery@motilalosal.com
CIN Number :- U65923MH2013PLC248741

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (2) of the Act read with the Rule 5, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below.

Sr. No.	Loan Agreement No./Name of the Borrower (Co-Borrower)	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	LAN - LXMOVIRAS225-260842815 & LXMOVIRAS225-260843220 Borrower : Gajanan Dattaram Palav Co-Applicant 1 : Prachi Gajanan Palav	10-06-2026 / Rs. 19,60,045/- (Rupees Nineteen Lac Sixty Thousand Four Five Only)	Flat No 204 Carpet Area 27.73sq Mtrs On Second Floor In B Wing Of Building No 02 Known As Nira Star Pride -1 In The Project Launged Known As Central Park Gat No 224 Area Under 2-82.0 Hr Assessment Rts 7.10 Ps.Gat No 226(Old 511)(Part) Hissa No 02, Area Adm 1-20.0 Hr Assessment Rts 2.70 Ps.Gat No 226 Rts 0.90 Ps, Hissa No3, Adm 0-46.40 Hr Assessment Rs 90 Lying And Situated At Village Makane, Taluka Palghar, Dist Palghar.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and heretofore within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property (properties) being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all other remedies available to MOHFL under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Maharashtra Authorised Officer
Date : 25.06.2026 Motilal Oswal Home Finance Limited

NOTICE FOR SALE OF ASSETS OF AJS IMPEX PRIVATE LIMITED (IN LIQUIDATION) THROUGH E-AUCTION
Registered Office: Office No. 211, 2nd Floor, Hubtown Solaris, Saiwadi, Prof. N S Phadke Marg, Andheri (East), Mumbai- 400069, Maharashtra.

Liquidator's Office: 1606 Corporate Annex, Sonawala Road, Near Udyog Bhavan, Goregaon (East) Mumbai 400063, Maharashtra.

The Assets owned by the Corporate Debtor "M/s. AJS Impex Private Limited (In Liquidation)" having CIN: U74900MH2006PTC161680 is proposed to be sold on a standalone basis pursuant to Regulation 32 of IBBI (Liquidation Process) Regulations, 2016 through e-auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as per details mentioned below:

Description of Assets and Properties of the Corporate Debtor for sale on a Standalone basis pursuant to Regulation 32 of IBBI (Liquidation Process) Regulations, 2016:

Asset Description	Property Area (as per agreement)	Reserve Price (INR)	Earnest Money Deposit (INR)	Incremental Value (INR)
Lot 1: Office premises no. B-4 on 3rd Floor, Trade Square building, Plot No. 5, Andheri Kurla Road, Saki Naka, Mumbai - 400072	125.58 Sq. Mtr. Built up area	1,30,93,023/-	13,00,000/-	2,00,000/-

E-auction process Timelines:

Sr. No.	Particulars	Dates
1	Last date for submission of Eligibility documents by bidders	Wednesday, 22 July, 2026
2	Assets Inspection Start Date	Friday, 26 June, 2026
3	Asset Inspection End Date	Friday, 24 July, 2026
4	Last date for deposit of Earnest Money Deposit (EMD)	Saturday, 25 July, 2026
5	Date and Time of E-Auction	Monday, 27 July, 2026. From 12.00 pm to 2.00 pm (with unlimited extensions of 5 minutes)

Notes: The sale will be done by the undersigned through the e-auction platform <https://baanknet.com>. The terms and conditions of E-Auction and other details of properties are uploaded at the website i.e., <https://baanknet.com>. Interested bidders can access the e-auction process document from <https://baanknet.com> or can request for sending the same through email to Birendra Kumar Agrawal (Liquidator) at cirp.ajsimpex@gmail.com. Interested bidders are required to compulsorily register themselves on the following website: <https://baanknet.com> under buyer registration and then submit the eligibility documents online on the baanknet website. The timing for inspection of assets of the corporate debtor shall be from 11.00 am to 5.00 pm. Contact person on behalf of the Liquidator: a) Abhishek Singh (Mobile: +91 8446692980); Email ID: cirp.ajsimpex@gmail.com

Date: 25th June, 2026
Place: Mumbai

Birendra Kumar Agrawal
Liquidator of AJS Impex Private Limited
IBBI/PA-001/IP-P00564/2017-18/11040

केनरा बँक Canara Bank
ARM BRANCH, MUMBAI
4th Floor, Canara Bank Building, Adil Marban Street, Ballard Estate, Mumbai - 400 001. Tel.: 86559480/1954 Email: cb2360@canarabank.com

SALE NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULES 6(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on As is where is, "As is what is" on 14.07.2026, for recovery of Rs. 5,08,05,076.75 (Rupees Five Crores Eight Lakhs Five Thousand Seventy Six and Paise Seven Five Only) as on 31.01.2026 plus further interest and cost from 01.02.2026 due to the ARM Branch of Canara Bank Borrowers - M/s. Shreeji Star Trading Private Ltd, Mr. Pankaj Nagjibhai Patel, Mrs. Amisha Pankaj Patel & Shreeji Gems Limited.

The reserve price and the earnest money deposit will be as mentioned below:

Lot	Description of the Property	Reserve Price	Earnest Money Deposit
1	Shop No. 304, super built up area admeasuring 1891.06 sq. ft. and its built up area is 104.81 Sq. Mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 35.92 Sq. Mtrs. of low - rise shopping complex known as "MARVEL PLAZA" constructed on the land bearing Plot No. 1 to 10 admeasuring 1021.70 Sq. Mtrs and after KJP known as Block No. 443/B-1 to 443/B-5 total admeasuring 286.85 Sq. Mtrs at "Shiv Awas Cooperative Housing Society Vibhag - 2" situated at the land bearing Block Nos 443 and 444 (Rev S Nos 476 and 477) of village Kamrej, Sub District Taluka - Kamrej, District - Surat. Surrounded by North - Leaving Margin, Adjoining Road, South - Adjoining Society, East - Adjoining Shagun Livino Building, West - Adjoining Society Road. CERSAI SECURITY INTEREST ID-400063237284 / Asset ID - 200064045990	Rs. 36,05,000/-	Rs. 3,60,500/-
2	Shop No. 305, super built up area admeasuring 2375.60 sq. ft. and its built up area is 137.26 Sq. Mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 44.65 Sq. Mtrs. of low - rise shopping complex known as "MARVEL PLAZA" constructed on the land bearing Plot No. 1 to 10 admeasuring 1021.70 Sq. Mtrs and after KJP known as Block No. 443/B-1 to 443/B-5 total admeasuring 286.85 Sq. Mtrs at "Shiv Awas Cooperative Housing Society Vibhag - 2" situated at the land bearing Block Nos 443 and 444 (Rev S Nos 476 and 477) of village Kamrej, Sub District Taluka - Kamrej, District - Surat. Surrounded by North - Leaving Margin, Adjoining Road, South - Adjoining Society, East - Adjoining Shagun Livino Building, West - Adjoining Society Road. CERSAI SECURITY INTEREST ID-400063237284 / Asset ID - 200064045990	Rs. 46,90,000/-	Rs. 4,69,000/-
3	Shop No. 306, super built up area admeasuring 1887.39 sq. ft. and its built up area is 110.43 Sq. Mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 35.92 Sq. Mtrs. of low - rise shopping complex known as "MARVEL PLAZA" constructed on the land bearing Plot No. 1 to 10 admeasuring 1021.70 Sq. Mtrs and after KJP known as Block No. 443/B-1 to 443/B-5 total admeasuring 286.85 Sq. Mtrs at "Shiv Awas Cooperative Housing Society Vibhag - 2" situated at the land bearing Block Nos 443 and 444 (Rev S Nos 476 and 477) of village Kamrej, Sub District Taluka - Kamrej, District - Surat. Surrounded by North - Leaving Margin, Adjoining Road, South - Adjoining Society, East - Adjoining Shagun Livino Building, West - Adjoining Society Road. CERSAI SECURITY INTEREST ID-4000		

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय



॥ न मे भक्त प्रणश्यति ॥

अर्थकारणातला सायबर दहशतवाद

देशाचे ग्रोथ इंजिन म्हटल्या जाणाऱ्या महाराष्ट्रात सायबर गुन्हेगारीचा वाढता आलेख म्हणजे आर्थिक राजधानी लाभलेल्या महाराष्ट्राचा पुरेपूर फायदा उठवण्याचाच प्रकार म्हणावा लागतो. वर्षभरामध्ये तब्बल दहा हजारावर सायबर गुन्हे झाले. त्यामध्ये २ हजार ३७९ लोकांना अटक केली गेली. आणि तब्बल १ हजार ४१० कोटींची फसवणूक केली गेली. केंद्रीय गृहमंत्रालयाच्या आकडेवारीप्रमाणे सर्वाधिक गुन्हे दाखल होण्याचे प्रमाण महाराष्ट्रात आहे. नागपूर, मुंबई, पुण्यात सर्वाधिक गुन्हे नोंदले गेले. देशभरात तेलंगणा राज्य जरी सायबर गुन्हेगारीत पहिल्या क्रमांकावर असले तरीसुद्धा कॉर्पोरेट सायबर खडणीचा प्रकार महाराष्ट्रात सर्वाधिक प्रमाणात घडतो. म्हणजेच इथल्या उद्योग क्षेत्रामध्ये तंत्रज्ञानाचा वापर करून इथली सायबर गुन्हेगारी वाढते आहे. त्यासोबत सामान्य माणसालादेखील डिजिटल अरेस्ट तसेच खोटे कॉल करून बँकेची माहिती घेतली जाते. आणि खात्यातून पैसे काढून घेण्याचे प्रकार घडतात. ज्यामध्ये ज्येष्ठ नागरीकांची सर्वाधिक फसवणूक होत असल्याचेही आढळून आले आहे. पुणे आणि नागपूरमध्ये हे प्रकार सर्वाधिक होतात. यापूर्वी घरफोड्या किंवा चोऱ्यामाऱ्या करून पैसे, दागिने लांबवण्याचे प्रकार होत असत. त्याची वर्षभरातली रक्कम पाच पन्नास कोटीच्या वर जात नव्हती. पण या सायबर गुन्हेगारीने असा काही हद्दोस घातला की, राज्यात वर्षभरात तब्बल एक हजार कोटींना चुना लावला गेला. दहा हजारावर गुन्हे घडतात. ही काही साधारण गोष्ट ठरत नाही. एकट्या मुंबईत ४ हजार ८२५ सायबर गुन्हे घडले. यासंदर्भात भलेही २ हजार ३७९ आरोपींना अटक झाली असली तरीसुद्धा या गुन्हेगारांचा शोध लागलेला नाही. आणि ती रक्कम वसुलीही करता आलेली नाही. त्याचे एकूण प्रमाण हे १० हजार गुन्हांपेक्षा जास्त होऊ शकते. आणि पोलिसांपर्यंत न पोहोचलेल्या गुन्हांचा विचार केला तर १ हजार कोटीपेक्षा जास्त रकमेची फसवणूक झाल्याची शक्यता नाकारता येत नाही.

प्रचंड प्रमाणात लूट करणारी ही धोकादायक गुन्हेगारी ठरली आहे. आज महाराष्ट्रासारख्या आर्थिकदृष्ट्या प्रगत असलेल्या राज्यात सायबर गुन्हेगार वेगळं तंत्र वापरून कॉर्पोरेट क्षेत्रातदेखील आपली दहशत निर्माण करीत आहेत. रिझर्व्ह बँकेकडून या सायबर गुन्हेगारी संदर्भात काही मार्गदर्शक सूचना सगळ्या बँकांना केल्या आहेत. त्या विशिष्ट प्रकारच्या यंत्रणांचे कार्य असूनदेखील सायबर गुन्हेगारीला लगाम बसू शकलेला नाही. याचा अर्थ ज्या पद्धतीचे तंत्रज्ञान सायबर गुन्हेगारांकडून वापरले जाते तशा प्रकारचे गुन्हे शोधणारे तंत्र केंद्र आणि राज्य सरकारला वापरता आलेले नाही. परंतु या गुन्हेगारीमध्ये भरडला जाणारा मध्यमवर्गीय आणि अतिशय कमी वेळात कमी श्रमात होणारी हजारां कोटींची लूट देशाच्या अर्थव्यवस्थेपुढेचुद्धा मोठे संकट ठरते. किंबहुना आर्थिक क्षेत्रातला हा सर्वात मोठा सायबर दहशतवादच म्हणावा लागतो. याचे स्वरूप जर लक्षात घेतले तर दहशतवाद रोखण्यासाठी ज्या पद्धतीच्या योजना केल्या गेल्या त्या पद्धतीचा सायबर दहशतवादविरोधी स्काड गरजेचा ठरतो. ज्यामध्ये बदलत्या तंत्रज्ञानाचा अभ्यास आणि देशभरातल्या सगळ्या तपास यंत्रणांच्या समन्वयातून या गुन्हेगारांच्या मुसक्या बांधता येऊ शकतात.

जनजागृतीबरोबर तंत्रज्ञान हवं ज्या वेगाने हा सायबर दहशतवाद फोफावतो आहे त्यामागचे प्रमुख कारण म्हणजे समाजातले तंत्रज्ञानाची निरक्षरता आहे. त्याचा गैरफायदा घेऊन ही गुन्हेगारी सहजपणे केली जाते. पोलीस तपास यंत्रणांच्या आणि सायबर तज्ञांच्या म्हणण्याप्रमाणे लोकांमधली जनजागृतीमुद्धा तितकीच महत्त्वाची आहे. सातत्याने प्रसार माध्यमांमधून किंवा मोबाईलवरून सायबर गुन्हेगारांना ओळखण्याच्या खाणाखुणा सांगितल्या गेल्या पाहिजेत. त्यांच्या कोणत्याही जाळ्यात सामान्य माणूस फसणार नाही, अशा प्रकारच्या मार्गदर्शक सूचना वारंवार देण्याची आवश्यकता आहे. मुंबई-पुण्यासारख्या महानगरात याचे प्रमाण वाढत असले तर अगदी शाळा-महाविद्यालयांपासून ते गृहनिर्माण संस्थांमध्ये सायबर जनजागृतीची मोहीम राबवली गेली पाहिजे. दहशतवादाइतकेच हे संकट गंभीर आहे. सामान्य माणसाच्या कटाचा पैसा अगदी सहजपणाने नाहीसा करणारा हा प्रकार म्हणजे अनेकांचे जीवनच संपुष्टात आणणारा ठरतो. कारण आयुष्यभराच्या पुंजीचा काही मिनिटांमध्ये हे गुन्हेगारी पोबारा करतात आणि अनेकांपुढे आपल्या भवितव्याचे संकट उभे राहते. अशा गुन्हेगारीपासून भरपाई देणारे कोणतेच विमाकवच अशा तरी उपलब्ध नाही. म्हणूनच या गुन्हेगारीचा चाणाक्षणात हा भल्या भल्यांना नामोहरम करणारा ठरला आहे. आतापर्यंत संघटित गुन्हेगारी धुमाकूळ घालत असेल. परंतु सायबर गुन्हेगारी संघटित हा प्रकार फारसा नाही. अगदी व्यक्तिगत पातळीवर तंत्रज्ञानाच्या युक्त्या-प्रयुक्त्या माहिती असलेली व्यक्ती ही सायबर दरोडेखोरी ठरू शकते. लोकांची जनजागृती करत असताना तितक्याच उच्च तंत्रज्ञानाच्या वापरातून ही गुन्हेगारी रोखावी लागेल. ग्रोथ इंजिन असलेल्या महाराष्ट्रात सायबर गुन्हेगारीचीही ग्रोथ होत आहे.

ग्रोथ इंजिनमधील सायबर गुन्हे विधिमंडळ अधिवेशनामध्ये गृहखात्याची जबाबदारी असलेल्या मुख्यमंत्र्यांनीच सायबर गुन्हेगारीचे हे श्रेयान वाढत असल्याची कबुली दिली. ती रोखण्यासंदर्भात महाराष्ट्र सायबर सुरक्षा प्रकल्प कार्यान्वित केला गेल्याचे त्यांनी म्हटले आहे. त्यातला सर्वात धक्कादायक आणि धोकादायक भाग म्हणजे जगाच्या कुठल्याही कानाकोपऱ्यातून ही सायबर गुन्हेगारी करता येते. विशेषतः भारताचा विचार केला तर पश्चिम बंगाल, उत्तर प्रदेश, कर्नाटक, दिल्ली या भागातले गुन्हेगार ऑनलाईन संपर्क साधून लोकांना फसवत असतात. यापैकी कुठल्याही गुन्हेगाराचा निश्चित पत्ता उपलब्ध होत नाही. कारण त्यांच्याकडून सतत मोबाईल नंबर बदलले जातात. अगदी ई-मेलच्याबाबतीतही बदलले पासवर्ड आणि वेगवेगळ्या ठिकाणावरून गुन्हेगारी सुरू राहते. या आरोपींच्या खात्यात जमा होणारी रक्कम देखील पुढच्या काही तासामध्ये काढून घेतली जाते. अत्यंत चलाखीने आणि तंत्रज्ञानाचा वापर करूनच देशभरात किमान सत्तर ते पंचाहत्तर हजार कोटींची लूट सुरू आहे. आतापर्यंतच्या वेगवेगळ्या गुन्हेगारी प्रकारांचा विचार केला तरी इतक्या

सुविचार
विलास कोळेकर
मातेबाई. जि. सांगली. मो.वा. ९४२२४२०६११
सामर्थ्य आणि मुख जितके गुप्त ठेवावे, तितके ते जास्त काळ टिकते. कारण झालेली मूठ सव्या लाखाची असते. ज्या दिवशी ती जगासमोर उघडली जाते, त्या दिवशी तिचे मूल्य आणि कुतूहल दोन्ही संपून जाते.

पंचांग
गुरुवार, २५ जून २०२६
शक १९४८ पराभनानामस्तवंतर
* निज ज्येष्ठ शुक्ल एकादशी
नक्षत्र : स्वाती
- जन्माशी :-
००-०१ ते २४-०० तुळ
निर्जला एकादशी

इंग्लंड घानाविरुद्ध अपेक्षित विजय मिळवण्यात अपयशी
फॉक्सबरो - बॉस्टन स्टेडियम येथे पार पडलेल्या फिफा विश्वचषकाच्या सामन्यात इंग्लंडला घानाविरुद्ध अपेक्षित विजय मिळवण्यात अपयशी आले. गुप एलमधील या सामन्यात दोन्ही संघांनी ०-० अशी गोलशून्य बरोबरी साधली. अनेक संधी निर्माण करूनही इंग्लंडला एकही गोल करता आला नाही. गुप एलच्या गुणतालिकेत इंग्लंड पहिल्या आणि घाना दुसऱ्या स्थानावर आहे. त्यामुळे दोन्ही संघ विश्वचषकाच्या शर्यतीत कायम आहेत. सामन्यात इंग्लंडचे वर्चस्व स्पष्टपणे दिसून आले. संघाने तब्बल १९ शॉट्स मारले, तर घानाला केवळ दोनच संधी मिळाल्या.

इंग्लंडमध्ये सूर्यवंशीला वेगळ्या ड्रेसिंग रूम लंडन- आयसीसी आणि ईसीबीच्या १६ वर्षांखालील खेळाडूसाठी असलेल्या सुरक्षा नियमानुसार १५ वर्षीय सलामीवीर वैभव सूर्यवंशीला इंग्लंडमध्ये होणाऱ्या आगामी टी२० मालिकेदरम्यान त्याच्या भारतीय संघातील इतर सहकाऱ्यांपासून वेगळी असलेली स्वतःची ड्रेसिंग रूम वापरावी लागेल. १५ वर्षीय सूर्यवंशीला सामन्यांत आणि संघसोबत चर्चेसाठी भारतीय ड्रेसिंग रूममध्ये प्रवेश दिला जाईल, परंतु कपडे बदलताना त्याला वेगळ्या ड्रेसिंग रूमचा वापर करावा लागेल. इंग्लंडमधील मालिकेपूर्वी आयर्लंडमध्ये होणाऱ्या भारताच्या दोन टी-२० सामन्यांसाठी हा नियम लागू होईल की नाही, हे अद्याप स्पष्ट झालेले नाही.

कोलंबिया सलग दुसऱ्या विजयासह बाद फेरीत दाखल

ग्व्यादालहारा पहिल्या २० मिनिटांत केलेले ५ अप्रतिम बचाव कोलंबियाच्या विजयातील मोठा अडथळा ठरले होते. अखेर ७६ व्या मिनिटाला मुनोजने गोल करत हा कोंडी फोडली. एका बचावपटूला दिशा बदललेला व्हेंडू मुनोजने डाव्या पायाने नेटमध्ये धाडला. सामन्याच्या उत्तरार्धात कोलंबियाचा स्टार फॉरवर्ड लुईस डियाझचे २ गोल तंत्रिक कारणास्तव (फाऊल आणि ऑफसाईड) रद्द करण्यात आले. दुसरीकडे कॉर्गोने शेवटच्या मिनिटांपर्यंत चिबट झुज दिली. स्पॅनिश टाइटममध्ये कॉर्गोला बरोबरी साधण्याच्या दोन सुवर्णसंधी मिळाल्या होत्या, परंतु कोलंबियाचा गोलरक्षक कॅमिलो ल्हागामिने नॅथॅनियल म्बुकूचा लवंगूर मारलेला फटका आणि चॅन्सेल म्बेन्बाचे हेडर रोखून संघाचा विजय निश्चित केला.

Table with 2 columns: भारतीय वेळ, संघ. Rows include: पहिले १:३० कुरासाओ विरुद्ध आयव्हरी कोस्ट, पहिले १:३० इकेडोर विरुद्ध जर्मनी, पहिले ४:३० ट्युनिशिया विरुद्ध वेदरलॅंड्स, पहिले ४:३० जपान विरुद्ध स्वीडन, सकाळी ७:३० तुर्की विरुद्ध अमेरिका, सकाळी ७:३० पॅराग्वे विरुद्ध ऑस्ट्रेलिया.

जाहिर नोटीस
यादारे सर्व संबंधितांना सूचित करण्यात येते की, (१) सौ. गणित कॅम्पबेल, स. मुंबई टॉवर सीएचएच लि., प्लॉट क्र. ४१, ओशिका कॉम्प्लेक्स, वसुधा नगर, अंधेरी (पश्चिम), मुंबई - ४०००४३, (२) सौ. लक्ष्मण स्वामी अहमद शेख, स. प्लॉट क्र. ७०२, सीएच. सी. कोरी रोड, रिड्डी कॉलेजकड, वांद्रे (पश्चिम), मुंबई - ४०००४० आणि (३) सौ. सतीश अहमद एनी बंवावासा, स. प्लॉट क्र. २३, न्यू ब्लू फ्लेमिंग विलाजिस को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, एच. व्ही. रोड, वांद्रे (पश्चिम), मुंबई - ४०००४० यांनी खाली अनुसूचीमध्ये नमूद केलेली मासपत्रे माझे अंतर्गत की. अर्जित अन्वर रिजर्वकर व सौ. नया अर्जित रिजर्वकर, स. प्लॉट क्र. १३ व १४, चौथे मजरा, वसुधा प्लेस अपार्टमेंट, ५६६, एच. व्ही. रोड, नया मंडिवीटोवरी, वांद्रे (पश्चिम), मुंबई - ४०००४० यांना दिनांक १२.०५.२०२६ रोजी झालेल्या सामन्य करारानुसार (Memorandum of Understanding) विकण्याचे मान्य केले आहे. सादर मासपत्रा अन्वया किंवा कोणत्याही भागावर किडी, वेद, वाटेपत्र, वास्ता, अडथळ्यात, गहाळ, कोणा, मारण, धिक्कार हजेर, तक्रार, बुचकामी हजेर, नवी किडी इतर कोणत्याही प्रकारचा हजेर, वादा अन्वया किड्यांसह असलेल्या कोणत्याही स्वरुपात त्याबाबतचे सर्व मुद्दे व वादकार्यातून खाली सही करण्यात आलेल्या कोणत्याही स्वरुपाचे कायदेशीर व न्यायिक कार्यवाही करणे, प्लॉट क्र. ४१/४२, सेक्टर- ४४, एच. व्ही. रोड, ५४००४९ येथे ही सूचना प्रसिद्ध झाल्यापासून १५ दिवसांमधून आता तेव्हा रकमचा तपास करणे. अन्वया सदर मासपत्रेबाबत कोणत्याही कोणत्याही दावा किंवा हजेर करणे नाही असे मुदित सक्त प्रस्तावित व्यवहार पूर्ण करण्यात येईल व त्यानंतर प्राप्त होणारा कोणत्याही दावा किंवा हजेर करणे धरली जाणार नाही व तो कोणत्याही माक व रद्द करण्यात येईल.

महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित
स्थापत्य विभाग, महावितरण, मांडव कार्यालय अंतर्गत असणा-या विविध प्रकारच्या स्थापत्य कामांकरिता टी-३०, टी-३१, टी-३२, टी-३३, टी-३४, टी-३५, टी-३६ आणि टी-३७ (२०२६-२७ 3rd Call) अशा एकूण आठ निविदा महावितरण कंपनीच्या www.mahadis.com.in या e-Tender च्या संकेतस्थळावर उपलब्ध करण्यात आल्या आहेत. सदर निविदा विक्रीसाठी दि. २५.०६.२०२६ पासून ते दि. ०१.०७.२०२६ पर्यंत १३.०० वाजेपर्यंत उपलब्ध राहतील व निविदा भरण्याची अंतिम तारीख दि. ०१.०७.२०२६ ला १५.०० वाजेपर्यंत आहे. निविदेच्या आवृत्तीत/तारखा/ इ. कोणताही बदल झाल्यास, शुद्धीपत्र यापुढे आमच्या वेबसाईटवर प्रकाशित केले जाईल. (सही) कार्यकारी अभियंता (स्था.) स्थापत्य विभाग मांडव

एजेएस इम्पेक्स प्रायव्हेट लिमिटेड (परिसमापनामध्ये)च्या मालमत्तांची ई-लिलावाद्वारे विक्रीकरिता सूचना
मॉडर्नकृत कार्यालय: कार्यालय क्र. २११, २रा मजला, हवदतजय सोलरिज, सायबानी, प्रोफ. एन एच फावडे मार्ग, अंधेरी (पूर्व), मुंबई - ४०००६९, महाराष्ट्र.
परिसमापनाचे कार्यालय: १६०६ कॉर्पोरेट अँड बिजनेस, सेक्टर-४४, उद्योग भवनजवळ, जोरेंडवड (पूर्व), मुंबई ४०००६३, महाराष्ट्र.
कॉर्पोरेट ऋणको 'मे. एजेएस इम्पेक्स प्रायव्हेट लिमिटेड (परिसमापनामध्ये)' सौभाग्य: U74900MH2006PTC161680 च्या मालकीच्या असलेल्या उल्लेखित तपशिलांनुसार मालमत्ता आवकबीडच्या (परिसमापन प्रक्रिया) विनिमयन, २०१६ च्या विनिमयन २२ नुसार स्वतंत्र तयार 'जेरो जेरो जेरो आहे' 'जेरो आहे' 'जेरो आहे' आणि 'जेरो आहे' तयार 'जेरो आहे' विक्री करणे प्रस्तावित आहे. आवकबीडआर (परिसमापन प्रक्रिया) विनिमयन, २०१६ च्या विनिमयन २२ नुसार स्वतंत्र तयार विक्रीकरिता कॉर्पोरेट ऋणकोच्या संपत्ती आणि मालमत्तांचे वर्णन:
मालमत्तेचे वर्णन मालमत्ता क्षेत्राकड (कार्यवाहीकरिता) राखीव किंमत (भारतीय रु.) इतरां रकम अंजमान (भारतीय रु.) वितरणायोग्य मूल्य (भारतीय रु.)
लॉट १: वारंवारित करण क्र. बी-४, ३ रा मजला, टूट रव्हेरर किडिंग, १२५,५८ व्ही.जी. रोड, मुंबई - ४०००२९. किंमत अंश क्षेत्राकड १,२०,६३,०२३/- १३,००,०००/- २,००,०००/-
ई-लिलाव प्रक्रिया वेळापत्रक:
अ.क्र. तपशील दिनांक
१ बोलीदाराद्वारे पात्रता दस्तऐवज सादरकरणाचा अंतिम दिनांक बुधवार, दि. २२ जून, २०२६
२ मालमत्ता पाहणी सुरुवात दिनांक बुधवार, दि. २६ जून, २०२६
३ मालमत्ता पाहणी संपादनी दिनांक बुधवार, दि. २७ जून, २०२६
४ इतरां रकम अंजमान (ईएमए) जमा करण्याचा अंतिम दिनांक सोबतवार, दि. २९ जून, २०२६
५ ई-लिलावचा दिनांक आणि वेळ सोबतवार, दि. २७ जून, २०२६, दु. १२.०० ते २.०० (५ मिनिटांच्या अंतराविरुद्ध वितरणासाठी)
टीप: विक्री विनिमयनकरिताद्वारे ई-लिलाव प्लॅटफॉर्म https://banknet.com मारून करण्यात येईल.
ई-लिलावच्या अटी आणि सर्ती आणि मालमत्ते इतर तपशील वेबसाईट म्हणजेच https://banknet.com वर उपलब्ध करून देण्यात आले आहेत. इच्छुक बोलीदार ई-लिलाव प्रक्रिया प्राप्त करू शकतात किंवा ते पाहण्याकरिता विरेंद्र कुमार अग्रवाल (परिसमापक) यांना cirp.ajsimpex@gmail.com येथे ईमेल पाठवून विनंती करू शकतात. इच्छुक बोलीदारांनी खालील वेबसाईट https://banknet.com वर उरेंदरीद्वारे मालमत्तांची अंतिम तपशील विक्री करणे अनिवार्य आहे आणि त्यानंतर पात्रता दस्तऐवज बँकेकडे वेबसाईटवर ऑनलाईन सादर करावे.
कॉर्पोरेट ऋणकोच्या मालमत्तांची पाहणी करण्याची वेळ स. ११.०० ते साय. ५.०० पर्यंत आहे.
परिसमापकाच्या वतीने संपर्क व्यक्ती: अ) अग्रिमिके निंग (मोबाईल: +९१ ९८९६९२२१०८); ईमेल आवक: cirp.ajsimpex@gmail.com
दिनांक: २५ जून, २०२६
ठिकाण: मुंबई
एजेएस इम्पेक्स प्रायव्हेट लिमिटेडचे परिसमापक
IBBI/PA-001/IP-P00564/2017-18/11040

पनामा विश्वचषकाच्या शर्यतीतून बाहेर क्रोएशियाचा १-० ने संघर्षमय विजय

टोरोंटो टोरोंटो स्टेडियमवर झालेल्या अत्यंत चुरशीच्या सामन्यात क्रोएशियाने पनामाचा १-० असा पराभव करून विश्वचषकाच्या बाद फेरीतील आपले आव्हान जिवंत ठेवले. या विजयासह क्रोएशियाने गुणतालिकेत आपली स्थिती मजबूत केली आहे. पनामाचा हा सलग दुसरा पराभव असून ते स्पर्थतून बाहेर पडले. सामन्याच्या पहिल्या हाफमध्ये पनामाच्या अर्भद्र बचावफळीसमोर क्रोएशियाला संघर्ष करावा लागला. मात्र, दुसऱ्या हाफमध्ये प्रशिक्षक इलास्को दालिच शर्यतीतून बाहेर फॉरवर्ड मैदानात उतरवला. या निर्णयाचा फायदा अर्भद्रा ४ मिनिटांत दिसून आला. ५४ व्या मिनिटाला जोसिप स्टानिसिचने उजव्या बाजूने दिलेल्या अचूक क्रॉसवर टे बुदिमिरने टॅप-इन करत क्रोएशियाला १-० अशी आघाडी मिळवून दिली. त्यानंतर पनामाच्या खेळाडूंनी सामन्यात चिबट झुज दिली.

ई-निविदा सूचना
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित
स्थापत्य विभाग, महावितरण, मांडव कार्यालय अंतर्गत असणा-या विविध प्रकारच्या स्थापत्य कामांकरिता टी-३०, टी-३१, टी-३२, टी-३३, टी-३४, टी-३५, टी-३६ आणि टी-३७ (२०२६-२७ 3rd Call) अशा एकूण आठ निविदा महावितरण कंपनीच्या www.mahadis.com.in या e-Tender च्या संकेतस्थळावर उपलब्ध करण्यात आल्या आहेत. सदर निविदा विक्रीसाठी दि. २५.०६.२०२६ पासून ते दि. ०१.०७.२०२६ पर्यंत १३.०० वाजेपर्यंत उपलब्ध राहतील व निविदा भरण्याची अंतिम तारीख दि. ०१.०७.२०२६ ला १५.०० वाजेपर्यंत आहे. निविदेच्या आवृत्तीत/तारखा/ इ. कोणताही बदल झाल्यास, शुद्धीपत्र यापुढे आमच्या वेबसाईटवर प्रकाशित केले जाईल. (सही) कार्यकारी अभियंता (स्था.) स्थापत्य विभाग मांडव

ई-निविदा सूचना
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित
स्थापत्य विभाग, महावितरण, मांडव कार्यालय अंतर्गत असणा-या विविध प्रकारच्या स्थापत्य कामांकरिता टी-३०, टी-३१, टी-३२, टी-३३, टी-३४, टी-३५, टी-३६ आणि टी-३७ (२०२६-२७ 3rd Call) अशा एकूण आठ निविदा महावितरण कंपनीच्या www.mahadis.com.in या e-Tender च्या संकेतस्थळावर उपलब्ध करण्यात आल्या आहेत. सदर निविदा विक्रीसाठी दि. २५.०६.२०२६ पासून ते दि. ०१.०७.२०२६ पर्यंत १३.०० वाजेपर्यंत उपलब्ध राहतील व निविदा भरण्याची अंतिम तारीख दि. ०१.०७.२०२६ ला १५.०० वाजेपर्यंत आहे. निविदेच्या आवृत्तीत/तारखा/ इ. कोणताही बदल झाल्यास, शुद्धीपत्र यापुढे आमच्या वेबसाईटवर प्रकाशित केले जाईल. (सही) कार्यकारी अभियंता (स्था.) स्थापत्य विभाग मांडव

महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)
ई-निविदा सूचना क्र. २६/२०२६
खालील कामांसाठी म.ओ. वि. महामंडळ नॉनप्लूक टेकनॉलॉजी प्रोमोटर ई-निविदा मागित आहे. सदर ई-निविदा www.mahatenders.gov.in या संकेतस्थळावर उपलब्ध होतील.
अ. कामांचे नाव अंदाजित रक्कम रुपये होण्याचा कालावधी
अ) का.अ., मओविम, स्थापत्य विभाग, पुणे
१ रंगणगाव औद्योगिक क्षेत्र... रस्तें देखभाल व दुकस्ती... औद्योगिक क्षेत्रातील रस्त्यांची साफसफाई करणे. स.न २०२६ - २७ ३९,६०,६४०/- २५/०६/२०२६ ते १०/०७/२०२६
२ रंगणगाव औद्योगिक क्षेत्र... रस्त्याची देखभाल व दुकस्ती... वर्षभरामधील सेवा रस्त्यांचे पुनः अन्तरीकरण करणे. ३९,७९,७९०/- २५/०६/२०२६ ते १०/०७/२०२६
ब) का.अ., मओविम, प्रकल्प विभाग, पुणे.
१ चाकण औद्योगिक क्षेत्र टप्पा क्र.२... रस्त्याची देखभाल व दुकस्ती... वर्षभरामधील मुख्य रस्त्यांची साफसफाई करणे. (पूर्व बाजू) ३९,८०,४७८/- २५/०६/२०२६ ते १०/०७/२०२६
२ चाकण औद्योगिक क्षेत्र टप्पा क्र.२... पूरवट क्र. A-२४/A केड जणाऱ्या अंतर्गत रस्त्याची पुनर्बांधणी करणे. (दुसरी मागणी) ३९,७९,१००/- २५/०६/२०२६ ते ०६/०७/२०२६
क) का.अ., मओविम, विद्युत, विभाग, पुणे.
१ पिंपरी चिंचवड औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेच्या देखभाल व दुकस्ती... राबत येथील वेथल विद्युत किंवाअचकडे दुकस्ती करून अडथळ्यातून काढणे. ३७,९८१/- २५/०६/२०२६ ते १०/०७/२०२६
२ रंगणगाव औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेची देखभाल व दुकस्ती... शुध्द व अशुध्द उर्ध्वजलवाहिनी आणि शुध्द पाणी पुरवठा वितरण यंत्रणांची गळती थांबविणे व सर्वसाधारण वार्षिक देखभाल व दुकस्ती करणे. २९,७९,०७०/- २५/०६/२०२६ ते १४/०७/२०२६
३ पिंपरी चिंचवड औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेची देखभाल व दुकस्ती... पिंपरी चिंचवड येथील वेथल विद्युत किंवाअचकडे दुकस्ती करून अडथळ्यातून काढणे. ३४,३९,२००/- २५/०६/२०२६ ते १४/०७/२०२६
४ चाकण औद्योगिक क्षेत्र... टप्पा क्र ४ तळवेडे ते चाकण टप्पा क्र १ प्रस्तावित मुख्य रस्त्यावरील मे. लिटम्य अटोमोटिव्ह (इंडिया) प्रा. लि. चाकण, पिंपरीचे समीपील ओव्हेरहेड उदयवाह वाहिनीचे पुर्णतः वाहिनीत रुपांतर करणे. ३७,०४,२२५/- २५/०६/२०२६ ते १०/०७/२०२६
५ चाकण औद्योगिक क्षेत्र... टप्पा क्र २... पायाभूत सुविधा पुर्णिक... चाकण टप्पा क्र २ मधील पूरवट क्र एफ १ लगत पध्दिवे पुर्णिके, बसविणे आणि कार्यान्वित करणे. ३८,९८,७९७/- २५/०६/२०२६ ते १०/०७/२०२६
६ रंगणगाव औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेची देखभाल व दुकस्ती... पोलादी शुध्द उर्ध्वजलवाहिनीचे विद्युत्प्रिमम बॉटर - मिश्रितल इन्वर्टर ट्रीटमेंट वापरून पत्रवृत्तीकरण करणे. ४०,००,३५९/- २५/०६/२०२६ ते १४/०७/२०२६
७ चाकण औद्योगिक क्षेत्र... टप्पा क्र. ५... पायाभूत सुविधा पुर्णिके... चाकण टप्पा क्र. ५ मधील एच टी एल टी लाईन शिफ्ट करणे. २,६३,६३,०५५/- २५/०६/२०२६ ते १०/०७/२०२६
ड) का.अ., मओविम, वारामती विभाग, वारामती.
१ जेजुरी औद्योगिक क्षेत्र... जेजुरी, लोणंद आणि फळटण औद्योगिक क्षेत्रातील क्लोरीन गळती प्रणालीची वार्षिक देखभाल दोन वर्षांच्या कालावधीसाठी करणे. १,२२,०५०/- २५/०६/२०२६ ते १०/०७/२०२६
२ इंदूर औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेच्या देखभाल व दुकस्ती... इन्डूरची येथील पाणी पुरवठा वितरण प्रणालीचे संचालन व देखभाल आणि जंक्शन व RWRM चे संचालन व देखभाल वर्ष २०२६-२७ साठी करणे. ३०,४०,३२०/- २५/०६/२०२६ ते १०/०७/२०२६
इ) का.अ., मओविम, कोल्हापूर विभागानंत साराता उपविभाग, साराता.
१ साराता व अतिरिक्त साराता औद्योगिक क्षेत्र... रस्तें देखभाल व दुकस्ती... जलशुध्दीकरण केंद्र साराता, वाई, कराड व खंडाळा (केमुडी) औद्योगिक क्षेत्र येथील क्लोरीनेटर्सचे सन २०२६-२०२७ साठी देखभाल व दुकस्तीचे साहित्यासह काम करणे. २२,८०,०९०/- २५/०६/२०२६ ते १०/०७/२०२६
२ साराता औद्योगिक क्षेत्र... पाणी पुरवठा यंत्रणेच्या देखभाल व दुकस्ती... अशुध्द पाण्याची मुख्य पॉपिंग वाहिनीच्या साराता, कराड, वाई व पाण येथील क्लोरीनेटर बसविलेले MIFLOW इलेक्ट्रोमीट्रीक प्लेनोमीटरे कॅलिब्रेशन तंत्रच साराता, कराड, वाई येथील क्लोरीनेटर PEC MIBEL GSM आणि ऑनलाईन डेटा प्रणालीची (स्काड) वार्षिक देखभाल करणे व संचालन करणे. ४०,३३,८००/- २५/०६/२०२६ ते १०/०७/२०२६